

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 18/TT/2016

Subject : Determination of transmission tariff of 400 kV D/C Surjyamaninagar (Tripura)-Indo-Bangladesh Border transmission line (operated at 132 kV) along with 02 (two) nos. associated bays at Surjyamaninagar Sub-station (TSECL) under “Radial Interconnection between India (NER) and Bangladesh-Indian Portion” in North-Eastern Region from actual COD of 1.1.2016 to 31.3.2019 for tariff block 2014-19

Date of Hearing : 22.3.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bangladesh power Development Board (BPDB) and 7 others

Parties present : Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Anshul Garg, PGCIL
Shri Vivek Kumar Singh, PGCIL
Mohd. Rezwan Karim Khan, BPDB, Bangladesh
Mohd. Sheraysal Islam, BPDB, Bangladesh

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff of 400 kV D/C Surjyamaninagar (Tripura)-Indo-Bangladesh Border transmission line (operated at 132 kV) along with 02 (two) nos. associated bays at Surjyamaninagar Sub-station (TSECL) under “Radial Interconnection between India (NER) and Bangladesh-Indian Portion” in North-Eastern Region from actual COD of 1.1.2016 to 31.3.2019 under Central Electricity Regulatory



Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. The representative of the petitioner submitted that as per the investment approval the instant assets were scheduled to be commissioned on 4.5.2016 and that the assets were commissioned four months ahead of scheduled commissioning, i.e. on 1.1.2016. The representative of the petitioner has further submitted that the Indian portion of the transmission line was commissioned and test charged on 16.12.2015. The transmission system at both ends is ready and has been put through a trial run however, power has not started flowing through the line as there is no agreement between the generator and Bangladesh. He requested to approved COD of the instant asset under Regulation 4(3)(ii) of the 2014 Tariff Regulations.

3. As regards the petitioner's prayer for grant of Annual Fixed Charges, The Commission observed that Annual Fixed Charges can be allowed under Regulation 7(7) of the 2014 Tariff Regulations only for the purpose of inclusion in PoC charges. In this case, the transmission charges are to be paid by Bangladesh and the transmission charges will not be included for computation of PoC charges and hence the petitioner's prayer is not allowed. The Commission directed the petitioner to inform the date from when the power starts to flow through this line.

4. The Commission further directed the petitioner to submit the following information on affidavit with a copy to the respondents by 18.4.2016 and the respondents to file their replies by 22.4.2016 and rejoinder to be submitted by 30.4.2016, if any :-

- a) Status of Trial Run and Trial Operation of the instant asset i.e. if the Power flow on the line could be established for continuous 24 hrs;
- b) Revised tariff forms, as the capital expenditure figures in the Auditor's Certificates are not reconciling with the submitted forms;
- c) Documents in support of date of drawl, interest rate and repayment schedule for the Bond LI and Proposed Loan 2015-16 (8.40%) deployed as per Form-9C.
- d) Revised Cost Estimate (RCE), if any.
- e) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the sub-station and transmission line separately. Clarify, if it is included in the additional capital expenditure or not.
- f) Form-9 (Details of allocation of corporate loans to various transmission elements) and Form-12A (IEDC) in respect of the instant asset.
- g) Reasons for early commissioning of the above mentioned line; and



h) Whether the Bangladesh portion of the 400 kV D/C Surjyamaninagar(Tripura)-Indo Bangladesh border transmission line (operated at 132 kV) was ready in all respects at the time of filing the instant petition? If yes, than submit reason as to why "Power to relax" has been invoked by the petitioner.

5. The Commission also directed the petitioner to submit the above information and the respondents to file the reply within the dates specified and observed that information received after the due dates shall not be considered

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

